

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.105  
CP(IB) 723 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

**Order delivered on ..28/09/2022**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:None

For the Respondent

:Ms. Hirva Dave, Advocate

**ORDER**

Learned counsel for the Respondent has brought to our notice that matter is still pending before the Hon'ble Supreme Court alleging to CIRP of the Corporate Debtor in other matter.

Hence, the matter stands adjourned to 21.12.2022.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**